

IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No.84 of 2011

Deputy Commissioner, Hazaribagh, P.O., P.S. and District-
Hazaribagh Appellant

Versus

Sri Murti Mahto Respondent

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Praveen Akhouri, S.C. (Mines)
For the Respondents : Mr. R. A. Chaubey, Advocate
Mr. K. L. Rai, Advocate
Mr. C.K. Singh, Advocate

Order No.08 Dated- 10.09.2020

I.A. No.2022 of 2011

Heard the parties through video conferencing.

This interlocutory application has been filed to condone the delay of 647 days in filing the instant appeal.

Mr. Praveen Akhouri- learned counsel for the appellant submits that after the pronouncement of the judgment, the conducting advocate informed the Land Acquisition Officer, Hazaribagh and some time was consumed in obtaining the opinion of the advocate of Hazaribagh and from the office of the Advocate General, Jharkhand and the same resulted in the delay. It is further submitted that the delay in filing the instant appeal was neither deliberate nor intentional. It is next submitted that the appellant has very good grounds to agitate in the instant appeal and unless the delay in filing the appeal is condoned, the appellant will suffer irreparable loss and injury. Hence, it is submitted that the delay in filing the instant appeal be condoned.

Considering the aforesaid facts, the delay in filing the instant appeal is condoned.

This interlocutory application stands allowed.

I.A. No.1570 of 2012

Mr. Praveen Akhouri- learned counsel for the appellant submits that he will press the instant interlocutory application after depositing the decretal amount.

List this interlocutory application after proof of depositing the decretal amount by the appellant is filed.

(Anil Kumar Choudhary, J.)

Animesh/

F.A. No.84 of 2011

This appeal will be heard.

Admit.

Call for the lower court records.

List this appeal under the heading "For Hearing" after receipt of the lower court records.

(Anil Kumar Choudhary, J.)

Animesh/